

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10. **IA-5044/2023 in C.P.(IB)/363(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES: Millenium Enterprise
Vs
Bombay Infrastructure India Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Rohit Giri i/b Raina Birla, Ld. Counsel for the Applicant present.
Mr. Chetan Kapadia, Ld. Sr. Counsel i/b Kunal Kanungo, Ld. Counsel for the Invent ARC present.
2. At the time of hearing IA-5001/2023 on 01.11.2023, this Bench had directed the IRP to consider the claim of the Invent ARC and the Counsel for the IRP sought four days for verifying the claim and to report the same. That IA is listed on 09.11.2023 for reporting the status of the claim of the Applicant in IA-5001/2023. This IA also to be listed along with IA-5001/2023.
3. List this matter on **09.11.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)